

1 WP-8853-2025 IN THE HIGH COURT OF MADHYA PRADESH AT JABALPUR BEFORE HON'BLE SHRI JUSTICE SURESH KUMAR KAIT, CHIEF JUSTICE & HON'BLE SHRI JUSTICE VIVEK JAIN ON THE 26th OF MARCH, 2025 <u>WRIT PETITION No. 8853 of 2025</u>

SHUBHKARAN SINGH

Versus

THE STATE OF MADHYA PRADESH AND OTHERS

<u>Appearance:</u>

Shri Prahlad Choudhary Senior Advocate with Shri Arpan Shrivastava,

Advocate for the petitioner.

Shri Abhijeet Awasthi Deputy Advocate General for the respondent-State.

<u>ORDER</u>

Per. Hon'ble Shri Justice Suresh Kumar Kait, Chief Justice

Learned counsel for the petitioner seeks permission to withdraw the present

petition with liberty to fil a fresh petition challenging the Excise Policy of the State.

Accordingly, petition is permitted to be withdrawn with aforesaid liberty.

(SURESH KUMAR KAIT) CHIEF JUSTICE (VIVEK JAIN) JUDGE

MISHRA